

- (b) if so, the details thereof;
- (c) whether the bad loans of these banks went up from Rs. 94000 crore in 2011 to Rs. 1.70 lakh crore; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (d) The Gross Non-Performing Assets (GNPAs) of the Scheduled Commercial Banks (SCBs) has increased from Rs. 94,121 crore as on March, 2011 (GNPA ratio 2.36%) to Rs. 1,37,102 crore as on March, 2012 (GNPA ratio 2.94%) and Rs. 1,84,193 crore as on December, 2012 (GNPA ratio 3.69%).

Current macro-economic situation in the country, increase in interest rates and slowing economic growth during 2011 have adversely impinged on the repayment capacity of all categories of borrowers.

#### **Deferment of GST implementation**

197. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of FINANCE be pleased to state:

- (a) whether Government has deferred the implementation of Goods and Services Tax (GST) system till the financial year 2013-14;
- (b) if so, the details thereof; and
- (c) the details of recommendations made by the sub-panel with regard to compensation amount to be paid to the States?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) No, Sir.

- (b) Does not arise.
- (c) In pursuance of the decision taken in the meeting of the Union Finance Minister with the State Finance/Taxation Minister held on 8th November, 2012, it was decided to constitute a Committee to consider the issue of compensation to States for the revenue loss on account of reduction of Central Sale Tax (CST) from 4% to 2%. The representatives of the State Governments in the Committee proposed for the payment of 100% CST compensation for the years 2010-11, 75% CST

compensation for year 2011-12 and 50% CST compensation for the year 2012-13 to be worked out as per the 22nd August 2008 guidelines. The Committee has recommended that all unsettled CST compensation cases of individual States of earlier years should be decided on case to case basis at the earliest.

### Trading of foreign exchange by nationalized banks

198. SHRI T.K. RANGARAJAN: Will the Minister of Finance be pleased to state:

(a) whether the nationalized banks are allowed to trade in foreign exchange; and

(b) if so, the amount of profits earned by nationalized banks by trading in foreign exchange for the years ending 2010, 2011 and 2012?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) Reserve Bank of India (RBI) has informed that nationalized banks are allowed to trade in foreign exchange. The details of profit/loss of nationalized banks by trading in foreign exchange operation during the financial year 2009-10, 2010-11 and 2011-12 are given in statement.

### Statement

#### *Profit on Forex Operations During FY 2009-10 to FY 2011-12*

| Sl. No. | Bank Name           | Profit on Forex Operations (Rs. Crore) |            |            |
|---------|---------------------|--|------------|------------|
|         |                     | March 2010                             | March 2011 | March 2012 |
| 1       | 2                   | 3                                      | 4          | 5          |
| 1.      | Allahabad Bank      | 48                                     | 73         | 116        |
| 2.      | Andhra Bank         | 58                                     | 94         | 61         |
| 3.      | Bank of Baroda      | 339                                    | 460        | 603        |
| 4.      | Bank of India       | 303                                    | 430        | 518        |
| 5.      | Bank of Maharashtra | 35                                     | 31         | 44         |
| 6.      | Canara Bank         | 217                                    | 383        | 435        |